

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA STARRED QUESTION No. 256
FOR ANSWER ON 3RD AUGUST, 2022**

4G SERVICE PROVIDERS IN THE COUNTRY

†*256. SHRI KANAKMAL KATARA:
SHRIMATI KESHARI DEVI PATEL:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of 4G service providers in the country;
- (b) the steps taken by the Government in public interest on increase in rate of small recharge coupons by 4G service provider companies without any notice, company-wise; and
- (c) whether the Government has developed/proposed to develop any mechanism to regulate these service providers and if so, the details thereof?

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS & ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

- (a) to (c) A statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF LOK SABHA IN RESPECT OF PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 256 FOR 3RD AUGUST, 2022 REGARDING “4G SERVICE PROVIDERS IN THE COUNTRY”

(a) There are following 4G Service Providers in the country:

- i. Bharat Sanchar Nigam Limited
- ii. Bharti Airtel Limited
- iii. Reliance Communications Limited
- iv. Reliance Jio Infocomm Limited
- v. Vodafone Idea Limited

(b) As per Telecom Regulatory Authority of India (TRAI) Act 1997, TRAI may notify the rates at which the telecommunication services shall be provided in the country. As per the existing regulatory framework notified by TRAI, tariff for telecommunication access services is under forbearance except for services such as National Roaming and Rural Fixed Line Services, mobile number portability charges and leased circuits.

Subject to compliance to extant regulatory provisions, service providers are free to design and offer tariffs based on their understanding of the market situation. Service Providers have the flexibility to decide various tariff components including recharge value for different service areas of their operation. Tariffs are offered by Service Providers taking into account several factors including input costs, level of competition and other commercial considerations.

(c) Service Providers are regulated as per the terms & conditions of the licenses granted under section 4 of Indian Telegraph Act, 1885 and as per the Regulation, Tariff Orders and Directions issued by TRAI as per the provisions of TRAI Act, 1997.
